

**BMS EDUCATIONAL TRUST**



# **B.M.S. COLLEGE OF LAW**

**BULL TEMPLE ROAD, BASAVANAGUDI, BENGALURU-560019**  
**AFFILIATED TO KSLU, HABBALI | APPROVED BY BCI, NEW DELHI**  
**NAAC ACCREDITED B++**



**BMSCL MOOT COURT SOCIETY PRESENTS**



## **B M SREENIVASIAH MEMORIAL MOOT COURT COMPETITION**

**04 - 06 APRIL, 2025**

**Knowledge Partner**



**Media Partner**



**AN IQAC INITIATIVE**

## VISIONARIES BEHIND BMS EDUCATIONAL INSTITUTIONS



**Late Sri. B. M. Sreenivasaiah**  
Founder

In the chronicles of Karnataka's history, the name of Businayana Mukundadas Sreenivasaiah (BMS) occupies a prominent place as a philanthropist and visionary educationist. He was honoured with the title of "Rajakarya Prasaktha" by the then Maharaja of Mysore in 1946. He started B.M.S. College of Engineering, foreseeing the urgent need for high-quality technical education in India, even before independence. The ideals for which Sri. B.M. Sreenivasaiah stood and has continued to inspire the inheritors of his legacy.



**Late Sri. B. S. Narayan**  
Donor Trustee

Sri. B. S. Narayan, the dynamic and enterprising son of the founder, took over the reign of the College after the demise of Sri. B. M. Sreenivasaiah and established the B. M. Sreenivasaiah EDUCATIONAL TRUST in the memory of his late father. The BMS Educational Trust runs highly reputed educational institutions imparting quality education in the field of Law, Science, Engineering, Architecture, Management, Arts and Commerce. The strong alumni of B.M.S. Institutions have enriched communities all over the world.

## COUNCIL OF TRUSTEES



**Dr. B S Ragini Narayan**  
Donor Trustee, BMSET



**Dr. P Dayananda Pai**  
Life Trustee, BMSET



**Sri. Aviram Sharma**  
Trustee, BMSET

## About The Institution

B.M.S. College of Law was established in 1963 by Sri. B.S. Narayan, Donor Trustee, BMSET, under the aegis of B.M. Sreenivasaiah Educational Trust. The Trust is named after Dharmaprakasha Rajakaryaprasaktha Sri. B.M. Sreenivasaiah, whose vision laid the foundation for the first private Engineering College in the State of Karnataka. The institution is affiliated with Karnataka State Law University, Hubballi and is approved by the Bar Council of India, New Delhi. The college offers BA LL.B., BBA LL.B., B.Com LL.B., (5-Year Degree) and LL.B., (3-Year Degree) Courses. The Institution is accredited with a B++ Ranking by the National Assessment and Accreditation Council (NAAC).

To impart quality legal education, B.M.S. College of Law has a strong foundation and infrastructure with a highly qualified and dedicated faculty team committed to providing a world-class learning experience. Eminent alumni of the institution form a strong professional network and work tirelessly to contribute to the institution. Apart from imparting legal education through the regular prescribed syllabus, the college is endeavouring to promote legal awareness, particularly about contemporary issues including intellectual property rights, consumer welfare schemes, and women's rights among the general public through the activities undertaken by various cells and committees including National Moot Court Competition and other academic activities. The college also regularly organises legal awareness programs, public lectures, walkathons, cleanliness drives, charity drives and other community-based extension activities.



## About Moot Court Society

The B.M.S. College of Law's Moot Court Society was established to foster students' interests in the activity of mooting, assist them in learning the nuances of legal research, give them a firm grasp on the use of online legal databases, organise research into concise and understandable legal arguments on the issues presented in a moot proposition, and culminate all of this in a winning argument in a moot court competition. The Society periodically holds workshops and training programmes to polish budding legal brains' drafting and persuasive skills. It conducts various internal moot court competitions through the faculty and student body, enabling students to compete in national and international external moot court competitions. The society also organises one of the most prestigious B.M. Sreenivasaiah Memorial National Moot Court competitions annually. To continue this legacy, the Moot Court Society of the College is organising the B.M. Sreenivasaiah Memorial 10th Moot Court Competition, 2025 from 04-06 April 2025. The said competition will provide a platform for students nationwide to hone their mooting, research and communication skills.



# Invitation

*Dear Sir/ Madam,*

*The B.M.S. College of Law takes this opportunity to announce the prestigious B.M. Sreenivasaiah Memorial 10th Moot Court Competition. With the grand success of the last 9 National Moot Court Competitions, B.M.S. College of Law is back for its next edition of the competition scheduled to be held from 04 to 06 April 2025. The legacy of the institution with its vision and mission of aligning with transformative learning, has long since enacted various pedagogical approaches including Moot Court Competition. This year the Moot Proposition deals with the intersection of Constitutional law and Criminal law. The proposition tests the interpretative and critical thinking skills, research aptitude and observatory skills of the participants. The competition provides an excellent opportunity for passionate law students to involve themselves in intellectual discourse and an excellent networking opportunity.*

*On behalf of the entire fraternity of B.M.S. College of Law, invitation is hereby extended to your esteemed institution to participate in the moot court competition. Looking forward to hosting your team for the event.*

*In case of any further queries write to us at: [mcs@bmscl.ac.in](mailto:mcs@bmscl.ac.in)*

*Ms. Sahana Florence  
Faculty Co-ordinator*

*Prof. (Dr.) Anitha FN D' Souza  
Principal*

## Important Dates

Date of Release of Proposition and Commencement of Registration	27 January, 2025
Last date for receipt of Provisional Registration through Google form	10 February, 2025
Final Registration and payment of Registration Fee	20 February, 2025
Last date for queries regarding the problem	25 February, 2025
Release of Clarification	28 February, 2025
Last date for submission of Moot Memorials (Soft Copy)	15 March, 2025
Last date to receive a Hard Copy of the Memorial, Registration Form, Fee Payment Receipt and Bonafide Certificate	20 March, 2025
Inaugural Program	04 April, 2025
Draw of Lots, Exchange of Memorial for Preliminary Rounds 1 & 2 and, Researcher Test	04 April, 2025
Preliminary Rounds and Quarter-Final	05 April, 2025
Semi-Final and Finals	06 April, 2025
Valedictory Program & Prize Distribution	06 April, 2025

## Prizes and Awards

CITATION	AWARDS
WINNERS	₹ 50,000 + Trophy + Certificate + 1 year SCC Online Web Edition worth ₹ 72,000.
RUNNERS-UP	₹ 40,000 + Trophy+ Certificate
BEST WRITTEN SUBMISSION-PETITIONER	₹ 10,000 + Trophy + Certificate
BEST WRITTEN SUBMISSION-RESPONDEDNT	₹ 10,000 + Trophy + Certificate
BEST ORATOR - MALE	₹ 10,000 + Trophy + Certificate
BEST ORATOR - FEMALE	₹ 10,000 + Trophy + Certificate
BEST RESEARCHER	₹ 10,000 + Trophy + Certificate

- **All participants will be awarded one month access to the SCC Online Web Edition valued at ₹1099**
- Every Participating Team shall be awarded a Token of Appreciation and Certificate of Participation



## Moot Proposition

- The Best Nation is the world's most populous country and is said to be the world's largest democracy as well. It is located in the South Asian Continent and is one of the fastest emerging countries in terms of economy in the world. It has a rich legacy of history and was governed by many rulers and by the Britishers before they got their independence. On becoming Independent, it framed its own Constitution and adopted a Parliamentary form of Democracy along with Federalism as a form of Governance.
- The Best State, is one among the Union Territories of the Best Nation located in the eastern part of the country and has been a place of cultural and historical significance in the world. "The Popular Political Party", a regional Political Party secured majority votes in the last State Assembly Elections and formed the Government and the tenure of their government had to be completed in April 2025. "The Favourite Political Party" had formed the Government at the Centre and is primarily a Nationalist Political Party which has been in existence since the pre-independent days of Best Nation. The same political party was in opposition in Best State.
- Ms. Truthful, was a popular actress in the Best State and had an illustrious movie career spanning over 3 decades in the film industry her movies were based on socially pertinent problems had earned her wide public love and admiration. She through her movies, had expressed her displeasure towards the maladministration of the State by the Government headed by "The Popular Political Party" and also suggested many pro-people welfare schemes which could have been implemented.
- Ms. Truthful decided to enter into public life and started her own Political Party named "The Service Party" and she declared that she would contest in the 2025 State Elections in the Best State. She started touring across the state and was holding public rallies and meetings asking the people to vote for change. In her public speeches, she used to demonstrate with evidence, the systematic failure of the current Government in promoting the welfare and development of the State and she advised the people to think of an alternative in the upcoming elections. She was received positively by people in all her meetings and people used to gather in large numbers at her rallies.



## Moot Proposition

- With a growing sense of dissatisfaction among people about their Governance, The Popular Political Party rushed into proposing numerous welfare policies during the last days of Government. However, that did not influence people and could not alter their growing dissent against the Government.
- Mr. Diligent, aged about 82 years the Chief Minister and the Leader of the Popular Political Party, sensing that contesting an election alongside Ms. Truthful would be difficult and would result in an inevitable loss, wanted to avoid the same. He had made several defamatory and intimidating remarks against her in his public speeches and press conferences.
- Ms Truthful was assassinated while she was addressing a public rally. There were widespread protests across the State and people blamed the ruling Government for not providing adequate security for Ms. Truthful when she had sought for the same in the past. There were riots and violent protests across the States leading to damage to public properties and also lives of many individuals across the State.
- A Private Complaint was filed by Ms. Righteous, sister of Ms. Truthful, against Mr. Diligent alleging that he was the mastermind behind the assassination of Ms. Truthful. The Court ordered an investigation and the investigation concluded that there was no involvement of Mr. Diligent and opined there was no sufficient evidence to proceed to Trial. Based on the report of the Police, the Court dismissed the Compliant.
- There were huge protests against the decision of the Court to dismiss the complaint against Mr. Diligent. Mr. Smart, the Leader of the Opposition, Best State, called for protests and demanded that the complaint must be handed over to the Central Crime Investigation Department (CCID), a Central Government Agency to ensure there is a fair investigation and he filed a fresh Compliant in this regard with State Police.
- Prof (Dr.). Intelligent, the Lt. Governor & Administrator of the Best State, a Legal Academician who was the former Minister, Law and Justice, Government of Best Country and former Secretary of the Favourite Political Party observing

## Moot Proposition

the ongoing protests in the State, accorded sanction to prosecute Mr. Diligent based on the complaint which was filed by Mr. Smart

- Mr. Diligent challenged the decision of the Governor granting sanction to prosecute him before the High Court of Prosperous State (The common High Court for the Prosperous State and Best State). The Court held that the decision of the Lt. Governor was bad in the eyes of the law, as he had not justified why there ought to be an investigation done when the earlier Court found no merits to proceed further.
- The Lt. Governor through his Secretary challenged the Decision of the High Court before the Supreme Court of Best Nation. It was contended that the Governor was not bound to give any justification when granting sanction for the Prosecution and the said exercise of power was done in the interest of the State. It was also contended that an investigation of the said complaint against the Chief Minister ought to have been done by a Central Agency to ensure fairness.
- While the matter was pending, Mr. Diligent was arrested while he was in the Hospital and was receiving treatment for his age-related ailments.
- There were widespread protests across Best State and maintenance of Law and Order became a huge concern due to continued acts of violent protests from leaders of Ruling and Opposition Parties accusing each other for the present state of affairs.
- Prof (Dr.) Wisdom, a Nobel Laureate in Astrophysics', the President of the Best Country, while on her visit to Best State as a part of her Winter Retreat, witnessed the law and order crisis in the State and issued an Order under Section 51 of the Government of Union Territories Act, 1963 declaring that all the powers of the State Government of Best State shall be exercised by the Lt. Governor on her behalf with immediate effect.
- The issuance of the Order was challenged by Mr. Diligent. The main ground of challenge was that, there was no material submitted to the President which

# Moot Proposition

could be the basis of issuance of an Order under Section 51 of the Government of Union Territories Act, 1963 and that such action was an abuse of power.

- The Supreme Court of Best Nation expressed anguish over the series of events happening in Best State and decided to examine the legality of actions done by Prof (Dr.). Wisdom in issuing an Order under Section 51 of the Government of Union Territories Act, 1963 and the action of Prof (Dr.) Intelligent in granting sanction to prosecute Mr. Diligent in his capacity as the Lt. Governor. In this regard, it combined both the cases relating to Best State and referred the same to a Constitution Bench.
- The following was the list of issues which were referred for consideration to the Constitutional Bench:
  1. Whether the act of the Lt. Governor and Administrator in sanctioning prosecution against Mr. Diligent based on a complaint which was filed by Mr. Smart without assigning any justification valid in the eyes of the Law?
  2. Whether Police Force of the State/ Union Territory is barred from investigating complaints against the Chief Minister or any other Public Representatives?
  3. Should the President while issuing an Order under Section 51 of the Government of Union Territories Act, 1963 consider any material or report to form an opinion for her decision?

**Note: The Laws and Legal Principles of the Best Nation are pari-materia with the Laws and Legal Principles of the Republic of India**

**Disclaimer: The names of the individuals and their actions are purely fictional and not intended to refer to anyone in the real world and any incidental existence of the names or such facts is purely coincidental and not deliberate.**

# Rules and regulations

## **ELIGIBILITY:**

The competition is open to bonafide undergraduate students from recognized Colleges/Institutions/Universities currently pursuing Bachelor's Degrees in Law either a 3-year or 5-year LL.B. Program.

**Age Limit: Maximum of 30 years as on the last date for Registration.**

## **DATE AND MODE OF CONDUCTING:**

The competition shall be held at B.M.S. College of Law, Bengaluru from 04 to 06 April 2025.

## **DRESS CODE:**

Girls: Black trousers, White shirt, Black blazer and Black formal shoes.

Boys: Black trousers, White shirt, Black tie, Black blazer and Black formal shoes.

## **LANGUAGE:**

The entire proceedings of the competition, written as well as oral shall be in English.

## **TEAM COMPOSITION:**

Each team shall comprise a maximum of three (03) members and a minimum of two (02) members consisting of either two speakers and one researcher or two speakers. This number cannot be modified under any circumstances. Teams shall identify the speakers and researchers during registration. No swapping of designation of members shall be allowed. Not more than one team shall be allowed to register and participate in the competition from the same College/Institution/University.

# Rules and regulations

Registration Amount shall be paid through NEFT/UPI Payments to the following Account:

Name of the Bank	Indian Bank
Account Number	20022950403
IFSC Code	IDIB000B605
Branch	Basavanagudi, Bengaluru
In Favour of	Principal, BMS College of Law



**SCAN HERE**

## REGISTRATION:

- Teams are required to complete their Provisional Registration on or before **10 February, 2025**.
- The Provisional Registration shall be done by scanning the QR code:  
<https://shorturl.at/HWyM0>



- The final registration shall be completed on or before **20 February 2025** along with payment of the Registration fee (with accommodation) only for the outstation teams for the competition is ₹.8,000/-. Registration fee (without accommodation) for the competition is ₹.4,000/-.
- No refund of the registration fee shall be entertained in any circumstances.

# Rules and regulations

- Registration form must be accompanied by a bona-fide student certificate to participate in the competition from the Head of the Institution.
- Registration form is attached with the Brochure.
- Registration form, bonafide certificate and the Registration fee paid receipt shall be sent to the organizers E-mail [mcs@bmscl.ac.in](mailto:mcs@bmscl.ac.in) on or before 20 March 2025.
- The registration process shall be deemed complete only after the receipt of the Registration fee which is non-refundable.
- A confirmation mail shall be sent from the organizers on receipt of the final registration form along with the registration fee paid receipt.
- Note: Hard copy of the Duly filled registration form (Enclosed), Bona-fide certificates and fee paid receipt shall reach organizers by 20 March 2025.
- The entries are restricted to 24 (Twenty-Four) teams only on a first come first serve basis along with completion of the final registration process.

## **ALLOTMENT OF TEAM CODES:**

Each team will have a team code allotted by the organizer and the same will be sent through e-mail to the participants. Participants are strictly required to maintain confidentiality of the team codes. Disclosure of identity of the parent college/institution/university shall be made only in the registration form and in case of any breach at any other point of time during the competition, shall be liable for a penalty which includes disqualification.

## **MEMORANDUM OF WRITTEN SUBMISSION GUIDELINES**

The following requirements must be strictly followed concerning the submission of a Memorandum of Written Submissions. Non-conformity to the same shall attract penalties while awarding marks thereon.

# Rules and regulations

- Each team must prepare a Memorandum of Written Submissions for both sides of the petition (Petitioner/Respondent).
- Once the Memorandum of Written Submissions has been submitted, no revisions, supplements, or additions will be allowed, however, teams may submit annexures at the beginning of each round.
- Teams shall send the soft copy of the Memorandum of Written Submissions in M.S. Word .doc/.docx and PDF format to [mcs@bmscl.ac.in](mailto:mcs@bmscl.ac.in) latest by 10 March 2025 with a subject line 'Memorandum of Written Submissions for Team Code ( )' and 4 hard copies for both the sides (Petitioner and Respondent) shall reach the organizer by 15 March 2025. Kindly note that failure to submit the physical copies shall lead to disqualification of the team.
- The file name of the soft copy of the Memorandum of Written Submissions shall contain only the team code and the representation in the following format (for example:- for team code 01, the file names will be 01P and 01R, as 'P' stands for Petitioners and 'R' for Respondent)
- Every rule not adhered to shall lead to a deduction of 2 marks each and the late submission of Memorandum of Written Submissions shall lead to a deduction of 3 Marks per day of delay.
- Teams shall cite the authorities in the Memorandum of Written Submissions using footnotes only using the 21st Bluebook edition. Explanatory or illustrative footnotes are not allowed.
- The Memorandum of Written Submissions has to be submitted on typed A4 size paper printed on one side and must contain the following mandatory heads:
  - Cover page shall include the team code on the top right corner of the page, cause the title (identity of the college/ participant should not be disclosed), the side of the memorial (Petitioner/Appellant or Respondent), name and place of the forum, the relevant legal provision under which it is filed and the year of the competition.

# Rules and regulations

- Table of Contents
- Table of Abbreviations
- Index of Authorities
- Statement of Jurisdiction
- Statement of Facts (not exceeding 1 page)
- Issues Raised
- Summary of Arguments (not exceeding 2 pages)
- Arguments Advanced (not exceeding 25 pages)
- Prayer (not exceeding 1 page)
- Appendix (Optional)
- Exhibits (Optional)
- All participating teams at their option can prepare a compendium as a supplement to their memorial submission.

The Memorandum of Written Submissions shall not be less than 25 pages and more than 45 pages, including the cover page. The memorials shall be bound with a Blue sheet for the Petitioners and a Red sheet for the Respondent.

## **FORMATTING GUIDELINES:**

### **For main text:**

Font: Times New Roman

Font size: 12

Line spacing: 1.5

Alignment: Justified

### **For footnotes:**

Font: Times New Roman

Font size: 10

Line spacing: single

Alignment: Justified

### **For the cover page:**

Font: Times New Roman

Font size: 16



# Rules and regulations

## EVALUATION OF WRITTEN SUBMISSIONS:

- The Memorials submitted by the teams will be evaluated by a team of experts.
- The Memorial Scores of the teams shall be taken into consideration along with oral marks for the total marks of both the Preliminary rounds of the Competition.
- In case of a tie between two teams in any of the rounds, the highest memorial scores will be taken into consideration to break the tie accordingly.

## PARAMETERS FOR MARKING THE MEMORANDUM OF WRITTEN SUBMISSIONS SHALL BE:

Sl No.	Parameters	Marks
1.	Analysis and Appreciation of Facts	20
2.	Application of Legal Principles, Authorities and Precedents	20
3.	Presentation Style, Structure and Articulation	20
4.	Extent and use of Legal Research	20
5.	Adherence to format and citations	20
TOTAL		100

## UNETHICAL PRACTICES

- Participants must refrain from plagiarism of any kind. Any use of publicly available information must be accompanied by proper citations.
- Unethical use of AI is strictly abhorred in the competition. Participants must

# Rules and regulations

refrain from using AI generated contents in the memorials.

- Failure to comply with this rule may result in being debarred from the Competition.

## RESEARCHER'S TEST

- The designated researcher would only be allowed to take the test.
- The test will contain 30 questions which carry 02 marks each.
- The test will be conducted in B.M.S. College of Law, Bengaluru.
- The test would be Multiple Choice questions with a time limit of 30 minutes.
- The marks obtained by the researcher will be used as a metric to determine the award of 'Best Researcher'.
- In case of a tie, the participant who has answered the most number of starred questions will have benefit over others.
- The Researcher test will be conducted on 04 April 2025 and shall be based on applicable laws, precedents, facts and current affairs relating to the Moot Proposition.

## STRUCTURE OF ORAL ROUNDS

### 1. Preliminary Round:

There shall be two preliminary rounds and the participating team shall be allowed to argue on behalf of both sides. The side would be determined by the way of 'DRAW OF LOTS'. Each team will get 20 minutes to present their oral arguments and this time includes rebuttal and sur-rebuttal (if allowed by the judges). The division of time between the speakers is at the discretion of the team members, subject to a maximum of ten minutes for any one speaker and the division of time must be communicated to the court clerk prior.

- Any extension of the time beyond the specified period is subject to the discretion of the Bench.
- No Orator of a Team shall speak for more than 10 minutes, including the time reserved for rebuttals.

# Rules and regulations

- No team shall reserve more than 2 minutes for Rebuttals.
- No Researcher of any team will be permitted to speak but will be allowed to communicate with his/her team members discreetly.

The top eight teams on their cumulative marks scored in oral arguments as well as in the written submission, shall qualify for the Quarter-Final Rounds. In case of a tie, the teams shall advance to the next round based on the highest memorial score in aggregate. If the tie is still not broken, then the highest speaker score will determine which team advances to the Quarter-finals.

## 2. Quarter Finals:

The qualifying teams shall argue on behalf of one side in the Quarter Finals and the side to be represented by the team shall be determined by way of 'DRAW OF LOTS'. Each team shall get 20 minutes to present their oral arguments. The time includes rebuttal and sur-rebuttal (if allowed by the judges). The division of time between the speakers is at the discretion of the team members, subject to the maximum of ten minutes for any one speaker and the division of time must be communicated to the court clerk prior.

- Any extension of the time beyond the specified period is subject to the discretion of the Bench.
- No Orator of a Team shall speak for more than 10 minutes, including the time reserved for rebuttals.
- No team shall reserve more than 2 minutes for Rebuttals.
- No Researcher of any team will be permitted to speak but will be allowed to communicate with his/her team members discreetly.

The top four teams on their cumulative marks scored in oral arguments of the Quarter-final round shall advance to the semi-finals.

# Rules and regulations

## 3. Semi-Final Round:

There shall be ONE round of semi-final and the qualifying teams shall argue on behalf of one side. The side to be represented by the team shall be determined by way of 'DRAW OF LOTS'.

Each team shall get 20 minutes to present their oral arguments. The time includes rebuttal and sur-rebuttal (if allowed by the judges). The division of time between the speakers is at the discretion of the team members, subject to a maximum of ten minutes for any one speaker and the division of time must be communicated to the court clerk prior.

- Any extension of the time beyond the specified period is subject to the discretion of the Bench.
- No Orator of a Team shall speak for more than 10 minutes, including the time reserved for rebuttals.
- No team shall reserve more than 2 minutes for Rebuttals.
- No Researcher of any team will be permitted to speak but will be allowed to communicate with his/her team members discreetly.

Based on the "Knockout Round" two teams shall advance to the final rounds of the Competition.

## 4. Finals:

The qualifying teams shall argue on behalf of either of the sides in the Finals. The side to be represented by the team shall be determined by way of 'DRAW OF LOTS'. Each team shall get 30 minutes to present their oral arguments. The time includes rebuttal and sur-rebuttal. The division of time between the speakers is at the discretion of the team members, subject to a maximum of ten minutes for any one speaker and the division of time must be communicated to the court clerk prior.

# Rules and regulations

- Any extension of the time beyond the specified period is subject to the discretion of the Bench
- No Orator of a Team shall speak for more than 15 minutes, including the time reserved
- No team shall reserve more than 5 minutes for Rebuttals.
- No Researcher of any team will be permitted to speak but will be allowed to communicate with his/her team members discreetly.

## SCOUTING:

Teams will not be allowed to observe the orals of any other teams. Scouting is strictly prohibited. Scouting by any of the team members shall result in disqualification.

## EX-PARTE PROCEEDINGS

At the outset, if a team fails to appear within 5 minutes of the scheduled time (in any of the four rounds) or in case of an odd number of teams, then the oral round of the attending party may proceed Ex parte. In case of failure of the appearance of teams within a stipulated time, the attending party will be declared the winner.

## PARAMETERS FOR JUDGING ORAL ROUNDS

Sl No.	Marking Criteria	Max. Marks
1	Knowledge, Application and Interpretation of Facts and Law	20
2	Structure of Arguments	20

# Rules and regulations

3	Ingenuity, Presentation and Logical Reasoning	20
4	Use of Authorities	20
5	Court Etiquettes and Time Management	20
TOTAL		100

## ACCOMMODATION, FOOD AND TRANSPORTATION

- Accommodation shall be provided at Rs. 4000. (Excluding registration fee) per team only to the outstation teams on the days of the competition i.e. **04 & 05 April 2025**. It shall be extended to the members of the team (maximum three) only.
- Team/s shall be solely responsible for any/all damages caused by them during their stay.
- Food shall be provided to all the teams on the days of the competition.
- Transportation between the accommodation and the college for the participating teams shall be provided. All teams shall send their travel plan on or before **20 March 2025**.

## CODE OF CONDUCT

All the participants must behave in a dignified manner and not cause any inconvenience to the organizers. Deference to the Judges of the moot court competition must be maintained inside the Court Hall. Participants will be immediately disqualified from the competition if found misbehaving, causing a nuisance, making abusive statements, or showing disrespect towards Judges, co-participants or members of the host institution.

# Rules and regulations

## QUERIES REGARDING THE MOOT PROPOSITION

- All queries regarding moot propositions, rules and regulations, shall be mailed to [mcs@bmscl.ac.in](mailto:mcs@bmscl.ac.in) and the same will be cleared by the organizers. Any queries after **25 February, 2025** concerning moot proposition will not be entertained, except at the sole discretion of the organizers.

## MISCELLANEOUS

- The Organising Committee (OC) reserves the right to amend, modify, change, or repeal any of the Rules of the Competition. The OC shall communicate any changes made in the Rules of the Competition to the teams.
- The OC reserves the right to make decisions on any matter not mentioned in the Rules of the Competition. Any such decision taken by the OC shall be final and binding.
- The OC reserves the right to interpret any of the Rules of the Competition. Such interpretation shall be final and binding.
- If any member of a team is notified or informed of any detail or information concerning the Competition, it shall be deemed as if the said team as a whole has been duly notified or informed.

# Patrons

## **PATRON - IN - CHIEF**

Prof. (Dr) Anitha F N D'Souza  
Principal, B.M.S. College of Law

## **FACULTY COORDINATORS**

Ms. Sahana Florence P  
Assistant Professor

Smt. Raniyal Niyada P  
Guest Faculty, BMSCL  
DPIIT Ph.D Fellow, NLSIU

## **FACULTY MEMBERS OF MOOT COURT SOCIETY**

Sri. Monish C Bhambhwani  
Assistant Professor

Ms. Nazrin A Khalam  
Assistant Professor

Sri. Saket Sharma  
Assistant Professor

Ms. Saina Rinu  
Assistant Professor

Ms. Lekshmi Chandran  
Assistant Professor

Sri. Adarsh Kurian  
Assistant Professor

## **STUDENT COORDINATORS**

Vagmi R Yajurvedi - VI Semester, LL.B.  
Jayachandra - VI Semester, LL.B.  
Jagadhis - VIII Semester, BA LL.B.  
Asha Maharishi- VIII Semester, BA LL.B.

## **STUDENT MEMBERS**

Vishnu - VIII Semester, BA LL.B.  
Samvit - VIII Semester, BA LL.B.  
Tanmayi - VIII Semester, BA LL.B.  
Poojitha - VIII Semester, B.Com LL.B.  
Shreya Raghuram-VI Semester, BA LL.B.  
Sai Lakshmi - VI Semester, BA LL.B.,  
Priyanka - VI Semester, BA LL.B.  
Purbasha Parui - IV Semester, BA LL.B.  
Aisiri Rao - IV Semester, BA LL.B.  
Rahul RT - IV Semester, BBA LL.B.



# Contact Details

## STUDENT CO-ORDINATORS

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Ms. Asha Maharishi M	VIII Sem, B.A., LL.B.,	+91-93457 63129
Sri. Vagmi R Yajurvedi	VI Sem, LL.B.,	+91-9535026583
Sri. Jayachandra	VI Sem, LL.B.,	+91-9035353936

All communications must be addressed to Email: [mcs@bmscl.ac.in](mailto:mcs@bmscl.ac.in)/  
Moot Court Society, B.M.S. College of Law

(B. M. SREENIVASIAH MEMORIAL X MOOT COURT COMPETITION-2025)

Bull Temple Road, Basavanagudi, Bengaluru-560 019.  
Website: [www.bmscl.ac.in](http://www.bmscl.ac.in)

# Legacy of Moot Court Competitions



**I Moot Court Competition**  
21-23 March, 2014



**II Moot Court Competition**  
10-12 March, 2016



**III Moot Court Competition**  
26-28 October, 2017



**IV Moot Court Competition**  
28-30 March, 2019



**V Moot Court Competition**  
25-28 June, 2020



**VI Moot Court Competition**  
08-11 July, 2021



**VII Moot Court Competition**  
20-23 July, 2022



**VIII Moot Court Competition**  
04-06 August, 2023



**IX Moot Court Competition**  
12-14 July, 2024

**BMS EDUCATIONAL TRUST**



**B.M.S. COLLEGE OF LAW**

Bull Temple Road, Basavanagudi, Bengaluru – 560019

NAAC Accredited B<sup>++</sup>

**B.M. SREENIVASIAH MEMORIAL  
10<sup>TH</sup> MOOT COURT COMPETITION**

04-06 April, 2025

**REGISTRATION FORM**

Name of the Institution: \_\_\_\_\_

Address of the Institution: \_\_\_\_\_

Institution Email: \_\_\_\_\_

Contact Number of the Institution: \_\_\_\_\_

NEFT/UPI/Online: Transaction ID \_\_\_\_\_ Date \_\_\_\_\_

1	Name of The Speaker 1		Photo attested by Principal/Director
	Class		
	Address		
	Contact No		
	Email ID		
	Signature of the Student		

2	Name of The Speaker 2		Photo attested by Principal/Director
	Class		
	Address		
	Contact No		
	Email ID		
	Signature of the Student		

3	Name of The Researcher		Photo attested by Principal/Director
	Class		
	Address		
	Contact No		
	Email ID		
	Signature of the Student		

- Photographs should be attested by the Principal/ Head/ Moot Co-ordinator of the concerned Institution.
- Please attach bonafide certificates of all the team members and the payment receipt along with the registration form

**Signature and Seal of the Principal / Head of the Institution**

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10<sup>TH</sup> MOOT COURT COMPETITION**

04-06 April, 2025

**TRAVEL PLAN**

Name of the Institution: \_\_\_\_\_

Address of the Institution: \_\_\_\_\_

Institution Email: \_\_\_\_\_

Contact Number of the Institution: \_\_\_\_\_

MOOTER 1	
<b>Date &amp; Time of arrival</b>	
<b>Mode</b>	<input type="checkbox"/> Train <input type="checkbox"/> Flight <input type="checkbox"/> Bus
<b>Date &amp; Time of departure</b>	

MOOTER 2	
<b>Date &amp; Time of arrival</b>	
<b>Mode</b>	<input type="checkbox"/> Train <input type="checkbox"/> Flight <input type="checkbox"/> Bus
<b>Date &amp; Time of departure</b>	

RSEARCHER	
<b>Date &amp; Time of arrival</b>	
<b>Mode</b>	<input type="checkbox"/> Train <input type="checkbox"/> Flight <input type="checkbox"/> Bus
<b>Date &amp; Time of departure</b>	